

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 91 of 2020

Kandla Projects Private Limited Petitioner

Versus

Mr. P.M. Prasad, Chairman-cum-Managing Director of Bharat
Coking Coal Limited & Ors Opposite Parties

CORAM: HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioner : Mr. Sunil Kumar Agarwal, Advocate

For the Opp. Parties : Mr. Arpan Mishra, Advocate

04/Dated 26th June, 2020

The matter has been heard through video conferencing with the consent of the learned counsel for the parties. No complaint has been made about any audio and visual connectivity.

The instant contempt application has been filed for alleged non-compliance of order dated 16.09.2019 passed in W.P.(C) No. 3519 of 2019.

Mr. Arpan Mishra, associate counsel to Mr. Indrajit Sinha, learned counsel for the Opp. Parties has sought for three weeks' time to file show cause affidavit.

In view thereof, let the matter be posted on 24.07.2020 with a direction upon the Opp. Parties to file show cause.

(Sujit Narayan Prasad, J.)